

229 Burning of huts PHALGUNA 28, 1901 (SAKA) Re. Missing blindman 230
near Moradabad (St.)

(ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification simultaneously. [Placed in Library. See No. Lt—538/80]

12.03 hrs.

STATEMENT RE. REPORTED BURNING OF HUTS NEAR MORADABAD (U.P.)

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): Sir, according to information received from the Government of Uttar Pradesh, 73 huts unauthorisedly put up on Municipal Board land in Bangla-gaon locality on the outskirts of Moradabad city, Uttar Pradesh, got burnt on the night of March 15, 1980. There was not loss of human life. One woman received minor burn injuries. There was not loss of cattle life also. Total loss in the fire is estimated to be Rs. 37000. ADM with a senior Police officer had visited the scene immediately after the incident. It has further been reported by the State Government that there was a dispute between a mali and some Harijans about a field nearby. The mali won the case in this regard in a Court of Law a few days back. Reports have been lodged by both the parties against each other in respect of the fire. They are under investigation, which will bring out the cause of the fire. The DM and SSP have visited the spot. The State Government has been asked to expedite the investigation and further action. Relief totalling Rs. 7450/- has been sanctioned to the sufferers. Further the State Government has been requested to look into the housing needs of these Harijans and solve them in a satisfactory manner expeditiously.

श्री जनप्रताप बंसाली (हाथरस) : मंत्री जी ! कि उन्होंने यही कब्जा कर लिया था किसी

जमीन पर तो उन पर मुकदमा चलते, कानूनी कार्यवाही करते, अदालत में ले जाते, वहाँ से जो सजा मिलती वह देते, इस का मतलब यह तो नहीं है कि उन के घर जला दिए जाय और उन को जिन्दा जला दिया जाय।

12.05 hrs.

RE. SOME MISSING BLINDMEN INVOLVED IN POLICE LATHI CHARGE

PROF. MADHU DANDAVATE (Rajapur): Yesterday the Prime Minister gave a solemn assurance here regarding the incident that took place concerning the blind men. We welcome that assurance. But I wish to point out to the Home Minister that today the papers have published that two of the persons who participated in the demonstration were missing upto mid-night yesterday. All the papers have carried this news item on the front page. The Times of India has carried a box about it on the front page. I would like to know from the Home Minister whether those two missing persons among the blind men who demonstrated have been traced back and have been returned to the Federation which is in search of them.

MR. SPEAKER: All right; you have brought it to his notice.

श्री मंत्री (श्री जैल सिंह) : अध्यक्ष महोदय, इस की जानकारी के लिए स्टेट गवर्नमेंट को और पुलिस कमिश्नर को कहा गया है। उन्होंने बताया कि एक हरीजन, जिसे इम्तहान देना था, उसको लखनऊ भेजने के लिए छोड़ दिया गया था लेकिन इस के बाव में तमाम जानकारी कर के हाउस को इन्कार्य कर दूंगा।

MR. SPEAKER: He says that he will inform the House. (Interruptions).

AN HON. MEMBER: He has referred to something else.

PROF. MADHU DANDAVATE: Could you follow what he said? Please convey to him what I mentioned.

ब्लाइन्ड मैन : 'बानी जी, उन्होंने ब्लाइन्ड मैन के लिए बूझा था, आप उन्हें बाद में इन्फार्मेशन देज दीजिएगा ।

श्री सैथ सिंह : मैंने ब्लाइन्ड मैन के बारे में ही बताया है । ब्लाइन्ड मैन में से एक हरीशंकर नाम का ब्लाइन्ड परसन था । उस ने कहा कि मेरा इन्तहान है लखनऊ में और पुलिस ने इन्फार्म किया है कि हम ने उस को छोड़ दिया था । वह लखनऊ इन्तहान देने गया है : लेकिन इस के बारे में हम ने उन को कहा है कि लखनऊ से पता कर के कि वह वहां पहुंचा है या नहीं पहुंचा है और दूसरे धावमी का भी पता कर के कि वह कहाँ गया है, कहाँ पहुंचा है, इन्फार्मेशन दें । पूरी इन्फार्मेशन मिलने के बाद सदन के सामने सुचना रख दी जाएगी ।

MR. SPEAKER: Mr. Sethi...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, shall I make a submission? My submission is this. Prof. Madhu Dandavate has sought certain clarification or some statement to be made by the Home Minister. That was on a thing which happened yesterday. He has to inform the Speaker. If this is going to be allowed like this, then there would be no end to such things. (Interruptions).

MR. SPEAKER: That is my discretion.

PROF. MADHU DANDAVATE: You can rest assured that there would be no procedural mistake on my part. I have given in writing.

MR. SPEAKER: He was talking about the assurance given by the Prime Minister. That is why I allowed him.

Mr. Sethi.

12.08 hrs.

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL*

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I beg to move for leave to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952."

The motion was adopted.

SHRI P. C. SETHI: Sir, I introduce the Bill.

STATEMENT RE. REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) ORDINANCE

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I also beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1980.

SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) AMENDMENT BILL*

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): Sir, I beg to move for leave to introduce a Bill to amend the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.